F.No.33(5)68-AD In exercise of the powers conferred by section 23 (2) (c) of the Textiles Committee Act, 1963 (No.41 of 1963) the Textiles Committee hereby makes with the previous sanction of the Central Government the following regulations, namely:-

1. **Short Title:** The regulations may be called the Textiles Committee’s Employees (Medical Benefits) Regulations, 1968.

2. **Application:** These regulations shall apply to all employees of the Textiles Committee. Families of the employees are also entitled to the benefits.

3. **Definitions:** In these regulations, unless the context otherwise requires:-
   
   (a) “**ACT**” means the Textiles Committee Act, 1963, (No.41 of 1963).
   
   (b) “**Employees**” means any person appointed under Section 9 of the Act.
   
   (c) “**Family**” means an employee’s wife or husband, as the case may be, and parents, children and step-children wholly dependent upon the employee.
   
   (d) All words and expressions used but not defined in these regulations and defined in the Act shall have the meanings respectively assigned to them in the Act.

4. **Medical attendance and treatment:** Subject to the limitation in para 5 below, employees and their families may receive medical attendance and treatment from registered medical practitioners (qualified in western system of medicine) at their residences or at the residences or consulting rooms of the doctors. If considered essential by the attending doctors, consultation with specialists and treatment in Hospitals or Nursing Homes would also be admissible.

5. **Reimbursement of expenses:** The expenses incurred in a financial year by the employees on medical attendance and treatment will be reimbursed to them by the Committee @ 12.5% of pay in case of Group “D” employees, @ 10% of pay in respect of Group “C” employee @ 8% in respect of Group “B” and Group “A” employees

**NOTE :-**

i) “The entitlement will be calculated on 1st April each year, and for the purpose of the calculation of the entitlement, the pay shall mean the aggregate basic pay drawn by the employee during the previous financial year.”

ii) The reimbursable expenses on medical attendance and treatment include charges for the following items:-

   (a) Visiting and consultation fees.
   
   (b) use of all medical and surgical facilities including the employment of such pathological, bacteriological, radiological or other methods as are considered necessary for purpose of diagnosis and treatment.
   
   (c) Cost of such medicines, vaccines, sera or other therapeutic substances as are prescribed by the attending doctor.
(d) Specialist consultation, and
(e) Accommodation, nursing and diet in hospitals or nursing homes.

iii) Unutilised balance in a year out of the ceiling prescribed in this Regulations may be carried forward up to a maximum of three consecutive financial years.

**Special case:-** In individual cases of very exceptional nature the Committee may relax the ceiling limits prescribed in Para 5 above.

**Certificate and Bill :-** An employee claiming reimbursement of medical expenses incurred by him should obtain a certificate from the attending doctor in the form in Annexure - 1 and submit it together with Cash-Memos for medicines, bills/receipts of specialists, hospitals, nursing homes etc. all countersigned by the doctor, with a bill form Annexure -II

**Penalty for False Claims :-** An employee making a false claim or furnishing any false information shall be guilty of misconduct and shall render himself liable to disciplinary action and consequent punishment including dismissal.

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**Foot note:**

Principal Notification published in the gazette of India part III, Section 4 dated 31/5/1969

**Subsequent amendments published**

i) In the Gazette of India Part – III, Section 4 dated 28/06/1980
ii) In the Gazette of India Part – III, Section 4 dated 31/12/1988
iii) In the Gazette of India Part – III, Section 4 dated 03/04/1983
iv) In the Gazette of India Part – III, Section 4 dated 22/04/2000.